<u>COURT - I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NOS. 369 & 368 OF 2017 IN DFR NO. 1289 OF 2016

Dated: 5th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Essar Power Gujarat Ltd. Vs.			Appellant(s)
Central Electricity Regulatory Commission & Anr.			Respondent(s)
Counsel for the Appellant(s)	:	Mr. Sanjey Sen, Sr. / Mr. Varun Kapur Ms. Suchi Singh Mr. Nirnay Gupta Mr. Hemant Sahai	Adv.
Counsel for the Respondent(s)	:	Ms. Suparna Srivasta	ava for R-1

<u>ORDER</u>

IA NO. 368 OF 2017 (Application for condonation of delay in filing)

Learned counsel for respondent No.1 seeks a week's time to file reply. She may file the same on or before 13.07.2017 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 21.07.2017 after serving copy on the other side.

List the matter on 25.07.2017.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/hks